

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No.30
IA No.146/2023
In
CP (IB) No.70/chd/Hry/2021
(Admitted)**

**Under Section 9 & 60(5) of the
Insolvency and Bankruptcy Code,
2016**

In the matter of:-

R.R Kabel Ltd. ...Petitioner-Operational Creditor

Vs.

Govind Electrical Pvt. Ltd. ...Respondent-Corporate Debtor

Present:

Mr. Raghav Kakkar, Advocate for the IRP

IA No.146/2023

The present IA No.146/2023 has been filed under Section 60(5) of the Code read with Rule 11 of the NCLT Rules 2016 for the payment and approval of the professional fee and other expenses of the applicant/IRP.

Heard. Issue notice of this application to the respondent(s) within one week. The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

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In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within one week after receipt of notice with a copy in advance to the counsel opposite. List on 06.02.2023.

SD/-

(Subrata Kumar Dash)
Member (Technical)

SD/-

(Harnam Singh Thakur)
Member (Judicial)

January 18, 2023
DS

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